अथवा अन्यथा कोई यत्न किये जा रहे हैं ; और

(ख) यदि हां, तो इस बारे में सरकार की क्या प्रतिक्रिया है ?

शिक्षा मंत्री (डा० त्रिगुण सेन) : (क) श्री अरविन्द सोसाइटी, पांडिचेरी, विभिन्न सांस्कृतियों के मूल्यों और आदर्शों का प्रतिनिधित्व करने के लिये अरविल्ले नामक एक सांस्कृतिक बस्ती का निर्माण कर रही है विभिन्न देशों के लोगों की इस कालोनी में रहने और सद्भावना तथा सहकारिता के आदर्शों के लिए काम करने की आशा है । अरविल्ले की आधार शिला 28–2–1968 को रखी गई थी ।

(ख) भारत सरकार ने इस प्रायोजना का स्वागत किया और इसे विदेशों में यूनेस्को के नेशनल कमीशन की जानकारी में लाया । हमारी पहल पर 1966 में हुई यूनेस्को की 14वीं जनरल कान्फरेंस ने एक एक उपस्ताव पास करके इसकी प्रशंसा उन सब से की जो यूनेस्को के आदर्शों में रुचि रखते हैं । फिर भी सरकार ने उस प्रायोजना के लिए कोई भी आर्थिक दायित्व स्वीकार नहीं किया है जो कि पूरी तरह श्री अरविन्द सोसाइटी के नियंत्रण में है ।

Vacancies in Punjab and Haryana High Courts

5646. SHRI SHRI CHAND GOEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of vacancies on the Bench of the Punjab and Haryana High Courts; and

(b) the reasons for not filling up the vacancies so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Six.

(b) As the High Court is common to two States, it naturally took some time for the State authorities to evolve agreed proposals to fill the vacancies. The proposals have since been received and are being processed.

Unlawful Activities (Prevention) Act

5647. SHRI SHIVA CHANDRA JHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons, organisation/organisations brought under control under the unlawful Activities Act so far, State-wise;

(b) how many persons/organisations are evading from being arrested or controlled under it, State-wise;

(c) whether any foreigner or foreign organisation in India has also been brought under its control; and

(d) if so, who are they, nationality-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) The Mizo National Front in Assam has been declared to be an unlawful association under the Unlawful Activities (Prevention) Act, 1967.

(b) Information in regard to the Mizo National Front workers or sympathisers against whom warrants of arrest are pending is being collected.

(c) No, Sir.

(d) Does not arise.

अपराध प्रक्रिया संहिता की धारा 104 के अधीन राज्य सरकारों को मिली शक्ति का प्रयोग

5648. **श्री एस० एम० जोशी**: क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने पता किया है कि अपराध प्रक्रिया संहिता की धारा 104 के